

ग. अनुसूची III – 9% में, –

(झ) क्रम संख्या 159, 160, 161, 162 एवं 163 और उसके सामने प्रविष्टियों का लोप कर दिया जाएगा;

2. यह अधिसूचना, प्रथम जनवरी, 2022 से लागू होगी।

अनुराग रस्तोगी,
अपर मुख्य सचिव, हरियाणा सरकार,
आबकारी तथा कराधान विभाग।

HARYANA GOVERNMENT
EXCISE AND TAXATION DEPARTMENT

Notification

The 29th December, 2021

No. 68/GST-2.— In exercise of the powers conferred by sub-section (1) of section 9 and sub-section (5) of section 15 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, hereby makes the following amendments in the Haryana Government, Excise and Taxation Department, Notification No.35/ST-2, dated the 30th June, 2017, namely:-

AMENDMENT

In the Haryana Government, Excise and Taxation Department, Notification No. 35/ST-2, dated the 30th June, 2017-

a. in Schedule I – 2.5%, -

(i) serial number 203, 207, 211, 216, 217, 218, 218B, 218C, 219A, 219AA, 219B, 220, 221, 222, 223, 224, 224A and 225 and entries thereagainst shall be omitted;

b. in Schedule II – 6%, -

(i) serial number 132A and entries thereagainst shall be omitted;

(ii) after serial number 132A and entries thereagainst, the following serial numbers and entries thereagainst shall be inserted, namely:-

“132AA	5007	Woven fabrics of silk or of silk waste.
132AB	5111	Woven fabrics of carded wool or of carded fine animal hair.
132AC	5112	Woven fabrics of combed wool or of combed fine animal hair.
132AD	5113	Woven fabrics of coarse animal hair or of horse hair.
132AE	5208	Woven fabrics of cotton, containing 85% or more by weight of cotton, weighing not more than 200g/m ² .
132AF	5209	Woven fabrics of cotton, containing 85% or more by weight of cotton, weighing more than 200g/ m ² .
132AG	5210	Woven fabrics of cotton, containing less than 85% by weight of cotton, mixed mainly or solely with man-made fibers, weighing not more than 200g/ m ² .
132AH	5211	Woven fabrics of cotton, containing less than 85% by weight of cotton, mixed mainly or solely with man-made fibers, weighing more than 200g/ m ² .
132AI	5212	Other woven fabrics of cotton.
132AJ	5309	Woven fabrics of flax.
132AK	5310	Woven fabrics of jute or of other textile bast fibers of heading 5303.
132AL	5311	Woven fabrics of other vegetable textile fibers; woven fabrics of paper yarn.”;

(iii) serial number 132B and entries thereagainst shall be omitted;

- (iv) afterserial number 132B and entries thereagainst, the following serial numbers and entries thereagainst shall be inserted, namely:-

“132BA	5401	Sewing thread of man-made filaments, whether or not put up for retail sale.
132BB	5402	Synthetic filament yarn (other than sewing thread), not put up for retail sale, including synthetic monofilament of less than 67 decitex.
132BC	5403	Artificial filament yarn (other than sewing thread), not put up for retail sale, including artificial monofilament of less than 67 decitex.
132BD	5404	Synthetic monofilament of 67 decitex or more and of which no cross-sectional dimension exceeds 1 mm; strip and the like (for example, artificial straw) of synthetic textile materials of an apparent width not exceeding 5 mm.
132BE	5405	Artificial monofilament of 67 decitex or more and of which no cross-sectional dimension exceeds 1 mm; strip and the like (for example, artificial straw) of artificial textile materials of an apparent width not exceeding 5 mm.
132BF	5406	Man-made filament yarn (other than sewing thread), put up for retail sale.
132BG	5407	Woven fabrics of synthetic filament yarn, including woven fabrics obtained from materials of heading 5404.
132BH	5408	Woven fabrics of artificial filament yarn, including woven fabrics obtained from materials of heading 5405.”;

- (v) serial number 132C and entries thereagainst shall be omitted;
- (vi) afterserial number 132C and entries thereagainst, the following serial numbers and entries thereagainst shall be inserted, namely:-

“132CA	5501	Synthetic filament tow.
132CB	5502	Artificial filament tow.
132CC	5503	Synthetic staple fibers, not carded, combed or otherwise processed for spinning.
132CD	5504	Artificial staple fibers, not carded, combed or otherwise processed for spinning.
132CE	5505	Waste (including noils, yarn waste and garnetted stock) of man-made fibers.
132CF	5506	Synthetic staple fibers, carded, combed or otherwise processed for spinning.
132CG	5507	Artificial staple fibers, carded, combed or otherwise processed for spinning.
132CH	5508	Sewing thread of man-made staple fibers, whether or not put up for retail sale.
132CI	5509	Yarn (other than sewing thread) of synthetic staple fibers, not put up for retail sale.
132CJ	5510	Yarn (other than sewing thread) of artificial staple fibers, not put up for retail sale.
132CK	5511	Yarn (other than sewing thread) of man-made staple fibers, put up for retail sale.
132CL	5512	Woven fabrics of synthetic staple fibers, containing 85% or more by weight of synthetic staple fibers.
132CM	5513	Woven fabrics of synthetic staple fibers, containing less than 85% by weight of such fibers, mixed mainly or solely with cotton, of a weight not exceeding 170 g/ m ² .

132CN	5514	Woven fabrics of synthetic staple fibers, containing less than 85% by weight of such fibers, mixed mainly or solely with cotton, of a weight exceeding 170 g/ m ² .
132CO	5515	Other woven fabrics of synthetic staple fibers.
132CP	5516	Woven fabrics of artificial staple fibers.”;

- (vii) serial number 132D and entries thereagainst shall be omitted;
- (viii) against serial number 139, in column (3), for the existing entry, the entry “Twine, cordage, ropes and cables, whether or not plaited or braided and whether or not impregnated, coated or sheathed with rubber or plastics.” shall be substituted;
- (ix) after serial number 139 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely:-

“139A	5608	Knotted netting of twine, cordage or rope; made up of fishing nets and other made up nets, of textile materials.”;
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- (x) after serial number 146 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely:-

“146A	5801	Woven pile fabrics and chenille fabrics, other than fabrics of heading 5802 or 5806.”;
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- (xi) after serial number 151 and entries thereagainst, the following serial number and entries thereagainst shall be inserted, namely:-

“151A	5806	Narrow woven fabrics, other than goods of heading 5807; narrow fabrics consisting of warp without weft assembled by means of an adhesive (bolducs).”;
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- (xii) against serial number 154, in column (3), for the existing entry, the entry “Braids in the piece; ornamental trimmings in the piece, without embroidery, other than knitted or crocheted; tassels, pompons and similar articles.” shall be substituted;
- (xiii) against serial number 155, in column (3), for the existing entry, the entry “Woven fabrics of metal thread and woven fabrics of metallised yarn of heading 5605, of a kind used in apparel, as furnishing fabrics or for similar purposes, not elsewhere specified or included.” shall be substituted;
- (xiv) against serial number 156, in column (3), for the existing entry, the entry “Embroidery in the piece, in strips or in motifs.” shall be substituted;
- (xv) against serial number 168, in column (3), for the words “this Chapter”, the word and the figure “Chapter 59” shall be substituted;
- (xvi) after serial number 168 and entries thereagainst, the following serial numbers and the entries thereagainst shall be inserted, namely:-

“168A	6001	Pile fabrics, including “long pile” fabrics and terry fabrics, knitted or crocheted.
168B	6002	Knitted or crocheted fabrics of a width not exceeding 30 cm, containing by weight 5% or more of elastomeric yarn or rubber thread, other than those of heading 6001.
168C	6003	Knitted or crocheted fabrics of a width not exceeding 30 cm, other than those of heading 6001 or 6002.
168D	6004	Knitted or crocheted fabrics of a width exceeding 30 cm, containing by weight 5% or more of elastomeric yarn or rubber thread, other than those of heading 6001.
168E	6005	Warp knit fabrics (including those made on galloon knitting machines), other than those of headings 6001 to 6004.
168F	6006	Other knitted or crocheted fabrics.”;

- (xvii) against serial number 169, in column (3), for the existing entry, the entry “Articles of apparel and clothing accessories, knitted or crocheted.” shall be substituted;
- (xviii) against serial number 170, in column (3), for the existing entry, the entry “Articles of apparel and clothing accessories, not knitted or crocheted.” shall be substituted;

- (xix) serial number 171 and entries thereagainst shall be omitted;
- (xx) after serial number 171A and entries thereagainst, the following serial numbers and entries thereagainst shall be inserted, namely:-

171A1	6301	Blankets and travelling rugs.
171A2	6302	Bed linen, table linen, toilet linen and kitchen linen.
171A3	6303	Curtains (including drapes) and interior blinds; curtain or bed valances.
171A4	6304	Other furnishing articles, excluding those of heading 9404.
171A5	6305	Sacks and bags, of a kind used for the packing of goods.
171A6	6306	Tarpaulins, awnings and sunblinds; tents; sails for boats, sailboards or landcraft; camping goods.
171A7	6307	Other made up articles, including dress patterns.
171A8	6308	Sets, consisting of woven fabric and yarn, whether or not with accessories, for making up into rugs, tapestries, embroidered table cloths or serviettes, or similar textile articles, put up in packings for retail sale.
171A9	6309	Worn clothing and other worn articles.
171A10	6310	Used or new rags, scrap, twine, cordage, rope and cables and worn out articles of twine, cordage, rope or cables, of textile materials.
171A11	64	Footwear of sale value not exceeding Rs.1000 per pair.”

c. in Schedule III – 9%, -

- (i) serial numbers 159, 160, 161, 162 and 163 and entries thereagainst shall be omitted.
2. This notification shall come into force on the 1st day of January, 2022.

ANURAG RASTOGI,
Additional Chief Secretary to Government Haryana,
Excise and Taxation Department.